

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original application No. 720/2024

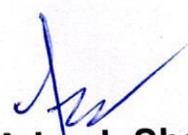
News Item titled "Tawi Barrage & Riverfront Projects in Jammu destroying river disaster" appearing in sandrp.in dated 11-05-2024

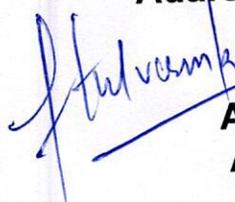
In the matter of : Affidavit on behalf of Vice Chairman, Jammu Development Authority in compliance to order dated 03-09-2025 passed in Original Application No. 720/2024

AND

IN THE MATTER OF : INDEX

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Adarsh Sharma


Atul Verma
Advocates

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BENCH, NEW DELHI**

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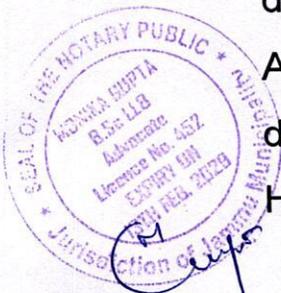
**News Item titled "Tawi Barrage & Riverfront Projects in Jammu
destroying river disaster" appearing in sandrp.in dated 11-05-
2024**

**In the matter of : Affidavit on behalf of Vice Chairman,
Jammu Development Authority
(Respondent No. 2) in compliance to order
dated 03-09-2025 passed in Original
Application No. 720/2024**

MAY IT PLEASE YOUR LORDSHIPS:-

I, Rupesh Kumar, presently holding the charge of Vice Chairman, Jammu Development Authority, Vikas Bhawan, Rail Head Complex, Jammu, do hereby solemnly affirm and declare based upon the official record as under:-

- 1) That the Original Application No. 720/2024 was listed before the Hon'ble Tribunal on 03-09-2025 and the Hon'ble Tribunal directed the answering respondent (Jammu Development Authority) in terms of the observations made in the order dated 03-09-2025. The order dated 03-09-2025 passed by the Hon'ble Tribunal is reproduce here under:-



125
1/11/2025
"1. This original application, registered suo-motu,

the Tribunal is considering the issue of river front project in Jammu, which is allegedly destroying the Tawi river, leading to gradual decline in flows, continual rise in solid and liquid waste pollution, encroachments and riverbed mining

2 The J & K PCC has filed a report dated 02.09.2025 disclosing the details of existing two STPs as under:

#	STP	Remarks
1.	M/s 30 MLD STP at Bhagwati Nagar, Jammu	Meeting all the standards Except for faecal Coliform
2.	M/s 4.0 MLD STP at Jagti Nagrota, Jammu	Meeting all the standards

3. The report further discloses that there are 256 encroachers on the land falling under Khasra No. 302 and 306 of village Jammu Khas, Thesil and District Jammu. The report of Deputy Commissioner dated 07.01.2025 discloses the names of these 256 encroachers.

4. Learned Counsel for the State of J&K seeks time



12/11/2025

to obtain instruction and place on record the revenue record showing the status of Khasra No. 302 and 303 of village Jammu Khas, Tehsil and District Jammu. He is also directed to disclose how many such encroachers are on the flood plain of river Tawi.

5 The Member Secretary, J & K PCC has also submitted that probably the High Court of J & K has passed certain order placing restriction against construction up to a certain distance from river Tawi. The State authorities. will also file a copy of that order alongwith the next affidavit.

6 We have been informed that a part of this land has been transferred to the Respondent No. 2, Jammu Development Authority. Though, the Jammu Development Authority is served but is not represented, therefore, we direct the Vice Chairman, Jammu Development Authority, to file the affidavit disclosing the requisite details in terms of the observations made above. Let the affidavit be filed by the Deputy Commissioner, Jammu as also by the Vice Chairman, Jammu Development Authority, within six weeks.



11/11/2022
Rm

(4)

7. List on 04.11.2025."

- 2) That in compliance to Hon'ble Tribunal directions, it is submitted that as per the official report no land in Khasra No. 302, 303 and 306 have been transferred to Jammu Development Authority, as such Jammu Development Authority does not exercise any jurisdiction over the said patch of land. The reports in this regard is annexed and marked as **Annexure "A" & "B"** respectively for the kind perusal of this Hon'ble Tribunal.

Prayer

It is therefore humbly prayed that the affidavit in terms of order dated 3-09-2025 passed by this Hon'ble Court may kindly be taken on record and Respondent No. 2 (Jammu Development Authority) may not be impleaded as party in the instant Original Application, in the interest of equity justice and fair play.

[Signature]
Deponent

Verification

That on 1st day of NOV 2025, that the averment made hereto above is correct and true to the best of my knowledge and belief.

[Signature]
Deponent

*9/ by
Adv. Atul Verma
Atul Verma
11/11/2025*



Annexure

[Signature]
NOTARY
Jammu City
11/11/2025

OFFICE OF THE TEHSILDAR JAMMU

The Deputy Commissioner,
Jammu.

No. TJ/OQ/2025-2026/1150

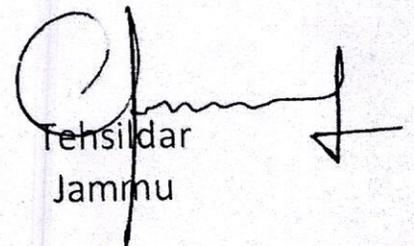
Dated:-31-10-2025

Subject:- Status of Khasra No. 306 village Jammu-encroachment reg.

Kindly refer to the subject cited above in this context it is submitted that the report of Naib Tehsildar Jammu vide No. 460/NTJ Dated:-31-10-2025 Which reveals that the total area of Khasra No. 306 is measuring 27k-18M which is recorded as ownership of state and in cultivation column is recorded as maqbooza mehkama janglaat. As per spot no any encroachment is found in the said khasra number. Report of field staff is enclosed herewith.

Hence, Submitted for kind perusal and further necessary proceedings please.

Yours Faithfully


Tehsildar
Jammu

Website: www.jda.jk.gov.in



Government of Jammu and Kashmir
Jammu Development Authority
Vikas Bhawan, Rail Head Complex, Jammu.

0191-2474370

0191-2475895

Vice-Chairman,
Jammu Development Authority

No: JDA/Omn/HQ/1906-09 Date: 1-11-2025

Sub: Status of Khasra No. 302 and 303 of Village Jammu Khas

R/Sir,

In reference to the subject cited above, as per the record and report submitted by the Naib Tehsildar and Patwari, it is submitted that said khasra no. 302 and 303 pertains to State land and not transferred to JDA.

Yours faithfully,

Tehsildar (HQ)
Jammu Development Authority
Jammu

Copy to the:-

1. Director Land Management, JDA for information.
2. Tehsildar JDA Zone-A/B for information.
- ✓ 3. ALR, JDA for information.
4. Office file.

JDA/HQ/R/370
Dt. 01-11-25